# CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

## O.A. No. 216 of 1997.

Monday this the 10th day of March, 1997.

#### CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. K. RAMAMOORTHY, ADMINISTRATIVE MEMBER

E. Satheesh,
Senior Accountant,
Office of the General Manager,
Telecommunication,
Calicut-1. residing at
Block IV, Flat 2231 A,
Bilathikulam Housing Colony,
Calicut-6.

.. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

- General Manager, Telecom, Calicut.
- Chief General Manager, Telecom, Kerala Circle, Trivandrum.
- Chairman, Telecom Commission, New Delhi.

. Respondents

(By Advocate Shri Shafik M.A. for Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 10th March 1997, the Tribunal on the same day delivered the following:

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## HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that the revised rate of honorarium of Rs.272.00 per month with effect from 1.6.93 is not given to him for the additional service rendered by him during the period. His request in this behalf has not been properly considered by the authorities concerned. It

contd.

is stated by the applicant that the stand taken by respondents that the order in regard to the revision of honorarium would take effect on 18.6.96 is against the contents of the order itself. We find considerable force in that contention. In any case, the applicant has now made a representation on 4.12.96 to the third respondent (A.2), which is still pending consideration. The counsel on either side state that the application may be disposed of with appropriate direction to third respondent to examine the claim of the applicant in the light of the provisions contained in the order dated 18.6.96 that the order would take effect on 1.6.93, and to dispose of the claim of applicant.

2. In the light of the above submission made by the counsel at the Bar, the application is disposed of with a direction to third respondent to consider the claim of applicant properly keeping in view the provisions contained in para 2 of the order of the Government of India, Ministry of Finance, Department of Expenditure dated 18.6.96, and to give the applicant the consequential benefits, if any, within a period of three months from the date of receipt of a copy of this order. No costs.

Dated the 10th March, 1997.

K RAMAMOORTHY ADMINISTRATIVE MEMBER

AV HARIDASAN VICE CHAIRMAN